

**Pong Dam Project**

\*352 SHRI GURCHARAN SINGH  
TOHRA:  
SHRI BASANT SINGH  
KHALSA:

Will the Minister of ENERGY be pleased to state:

(a) whether Pong Dam project is likely to be completed during the current year; if so, by what date;

(b) the expenditure incurred thereon so far;

(c) whether all the oustees of that project have been provided with compensation and resettled, if not, the reasons therefor;

(d) the number of oustees still in continued unauthorised occupation of the land for which they have already been paid compensation and the reasons for not removing them from the unauthorised occupation;

(e) whether Government have issued any directive to the Pong Dam authorities recently to get the illegal oustees evicted immediately, if so, the outcome thereof; and

(f) whether there is a grave danger of these unauthorised occupants being washed away by rising water and if so, what immediate steps are being taken in the matter?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) to (f). The Pong Dam was completed in June, 1974. The total expenditure incurred upto 30-6-1978 is Rs. 249.65 crores.

The total compensation awarded in respect of land, acquired for the Pong Dam reservoir was Rs. 3,729 lakhs out of which an amount of Rs. 3,618 lakhs has been disbursed upto the end of June, 1978. Following are the details of resettlement of the Pong Dam oustees by way of allotment of land in the Rajasthan Canal Project area:

Total number of oustees . . . . .	16,100
Number of oustees whom allotment has been made . . . . .	9,135

Cases pending with Deputy Commissioner, Colonisation, Bikaner, for allotment of land . . . . . 633

Cases which were earlier filed in default and are under scrutiny with the Deputy Commissioner, R & R for final disposal . . . . . 1,275

Cases which are ripe for issue of eligibility certificates . . . . . 94

Cases which are stated to have been hit by rule 5 (3) for non-presentation of application for allotment to the allotting authority within 3 months from the date of issue of eligibility certificates . . . . . 1,826

Cases in which the oustees have not applied for allotment and can do so within 4 months from the last date of receipt of compensation . . . . . 1,964

Cases which have gone by default because they did not apply in time . . . . . 1,171

The number of oustees who are in occupation of the land for which they have been paid compensation is 228. This figure varies with the level of water in the reservoir. When the level in the reservoir increases, the number of illegal occupants goes down, and increases when the level of water goes down. The Government of Himachal Pradesh has been informed by the Project Authorities regarding the eviction of these persons.

The Deputy Commissioner, Kangra at Dharamasala has formed a Committee headed by the Deputy Commissioner, Rehabilitation and Resettlement, to deal with the question of getting the illegal oustees evicted.

There is no danger to the oustees as long as they stay at higher reaches of the reservoir.

**छोटे सीमेंट संवनों का ब्यापार**

\*355. श्री हुकम बस कल्याण: क्या कमीश जोटे सीमेंट संवनों के ब्यापार के बारे में बिलक 12 अप्रैल, 1978 के अतिरिक्त ब्रह्म संख्या 6675 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि:

(क) क्या जोटे सीमेंट संवनों के ब्यापार के प्रश्न पर विचार करने के लिए कोई आयोग बस गठित किया गया है;